

(a) whether Government are aware of the rackets operating in black-market sale of reservation tickets at various main railway stations in Bombay which are the starting points of long distance trains; and

(b) if so, the remedial steps taken or proposed to eliminate the activities of these rackets ?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) Some reports to this effect have been received.

(b) The following remedial steps have been taken :

(i) Regular checks and raids including decoy checks are conducted to apprehend the anti-social elements indulging in black-marketing of railway tickets. During 1986, 84 such persons were apprehended and prosecuted. Railway staff found conniving with these persons were also taken up departmentally.

(ii) Passengers detected travelling on transferred reservations are penalised under section 114 of the Indian Railways Act. During 1986, 8702 cases of transferred reservations were detected by Central and Western Railways and dealt with as per law.

(iii) Regular announcements on Public Address Systems advising passengers to desist from purchasing tickets from unauthorised sources are also made.

Over bridge on railway crossings
in U.P.

3465. SHRI HARISH RAWAT : Will the Minister of RAILWAYS be pleased to state :

(a) the number of railway crossings in Uttar Pradesh where it is necessary to construct over bridges;

(b) whether the allocation made for this purpose has been fully utilised by the State in the past; and

(c) if not, the allocation made for this purpose during 1985-86 and 1986-87 and the amount utilised by the State ?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) 34 numbers level crossings have been identified for replacement with road over/under bridges.

(b) No, Sir, as far as the allocation to Uttar Pradesh State from Railway Safety Works Fund is concerned.

(c) Out of the Railway Safety Works Fund, an allocation of Rs. 23 lakhs and Rs. 151 lakhs has been made to Uttar Pradesh State for the year 1985-86 and 1986-87 respectively. No amount has so far been utilised by the State.

Appointment of Managing Directors
of Air India and Indian Airlines

3466. SHRI HARISH RAWAT :
SHRI AKHTAR HASAN :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the appointment of new Managing Directors at Air India and Indian Airlines has been finalised.

(b) if so, whether the new Managing Directors are drawn from the officers of Air India and Indian Airlines; and

(c) if not, the reason thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : (a) Whereas Managing Director of Air India has been appointed, appointment of Managing Director, Indian Airlines is yet to be finalised.

(b) and (c). Appointments of Managing Directors are made in accordance with the laid down procedure for such appointments in the Public Sector Undertakings. The Public Enterprises Selection Board makes recommendations after considering suitable candidates, including internal candidates, for the posts. The appointments need not